(xviii) Sustained deployment of 25-30 Indian Coast Guard Ships per day at sea and on an average 8-10 aircrafts deployed daily for maritime aerial surveillance.

Unstarred Questions

(c) During the last six months, 21 foreign fishing boats along with 204 crew were apprehended for poaching in Indian waters in violation of Maritime Zones Act, 1981 and one suspect terror boat was intercepted by the Indian Coast Guard on the midnight on 31st December, 2014.

Stopping freedom fighters pension to dependents in Kerala

2302. SHRI M.P. ACHUTHAN: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that Government has stopped/cancelled payment of Swatantrata Sainik Samman pension/family pension to the dependents of some freedom fighters with retrospective effect in Kerala recently and beneficiaries has been asked to pay back the pension received so far; and
 - (b) if so, the details thereof and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) and (b) During the course of ongoing verification of pensioners receiving Central Freedom Fighter Pension through various Public Sector Banks, anomaly in disbursement in case of some of the dependent family pensioners have been observed. Under the Swatantrata Sainik Samman Pension Scheme, 1980, dependent spouse/unmarried and unemployed daughters (upto three daughters) of the freedom fighter pensioner are eligible for dependent family pension. The dependent family pension wrongly disbursed to the ineligible dependents by the banks in various States including that of Kerala and not covered under the Scheme has been stopped and recovery ordered.

Extension of Sixth Schedule provision to ADCs of Manipur

2303. SHRIMATI AMBIKA SONI: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the number of Autonomous District Council (ADCs) that exist in the North Eastern States, the State and district-wise, details thereof;
- (b) whether it is a fact that except ADCs of Manipur, all are under Sixth Schedule to the Constitution of India and if so, the Constitutional Status of ADCs of Manipur,